

Delcray Cables Private Limited
(Undergoing Corporate Insolvency Resolution Process w.e.f. 13.01.2023)
Corrigendum to the Form-G

With reference to the advertisement published in the newspapers namely, Financial Express and Punjabi Jagran dated 11.03.2023 regarding the Invitation for Expression of Interest (pursuant to Regulation 36A (1) of the Insolvency and Bankruptcy Code, 2016) in the matter of Delcray Cables Private Limited, the COC has decided to issue **Corrigendum to the Form-G** to extend the dates as follows:

S.No. of Form G	Particulars	As per Form G dated 11.03.2023	Extended Dates
10.	Last date for receipt of expression of interest	27.03.2023	19.04.2023
11.	Date of issue of provisional list of prospective resolution applicants	06.04.2023	29.04.2023
12.	Last date for submission of objections to provisional list	11.04.2023	04.05.2023



Jalesh Kumar Grover
Resolution Professional

In the Matter of M/s Delcray Cables Private Limited

Regn No. IBBI/IPA-001/IP-P00200/2017-2018/10390

Email: For Correspondence- cirp.delcraycables@gmail.com; cirp.delcray@gmail.com

Email: Regd. With IBBI- [jk.grover27@gmail.com](mailto:j.k.grover27@gmail.com)

Mobile: +916283-281078

Date: 03.04.2023

Place: Chandigarh

14 COMPANIES

Classifieds

PERSONAL

I, Namneet Kaur w/o Harbhajan Singh, R/o X-1318, Gali No.2, Rajgarh Colony, Shahadara, Delhi-110031, have Changed my name to Navneet Kaur, Permanently.
0040662138-9

I, Babita Jain Tater w/o Rahul Tater r/o CGN-114, DLF Capital Greens, Shivaji Marg, Moti Nagar, Delhi-110015 declare that correct names of my daughters (both born on 17/12/2014) is Rivika Jain (earlier Rivika) and Ruchika Jain (earlier Ruchika) and myself is Babita Jain Tater (earlier Babita Jain).
0040662090-1

I, Jaspreet Kaur w/o Sadhu Singh Sachdeva r/o B-1/179, Paschim Vihar, Delhi-110063, have changed my name to JASPREET KAUR SACHDEVA
0040662098-1

I, Rohit s/o Dilbhaj Singh, R/o H.No.-89, Vill- Rampur, Teh-Kharkhoda, Dist-Sonapat, haryana, have Changed my name to Rohit Bohat, Permanently.
0040662138-9

I, Nirmal Chand Arora S/o, Dularam Arora, R/o C/O Suraj Arora, A-202, Kunal-Aspiree, Balewadi, Pune-411045, that name of mine has been wrongly-written as Nirmal Chand Kshatri in my Pension P.O.No. 143/STha/na.pan./97/Akaltara

LOST & FOUND

I Ayisha Cholakal D/O Abdurahiman, R/o 130A/1 Santi Niwas, Gautam Nagar, New Delhi 110049, have lost my passport no. M1049414. FIR no. LR no.293580/2023. If found please contact 9582360796.

Form No. INC-26

(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)
Before the Central Government, Regional Director, Northern Region, New Delhi
In the matter of sub-section (4) of Section 13 of the Companies Act, 2013, and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014.

AND

In the matter of A.C. POLYCOATERS PRIVATE LIMITED (CIN: U17299DL2009PT191562) having its Registered Office at 298, FIRST FLOOR, AMBIKA VIHAR, NEAR SYED NANGLO, PASCHIM VIHAR, NEW DELHI-110087

.....Applicant Company / Petitioner NOTICE is hereby given to the General Public that the company proposes to make application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 01st March, 2023, to enable the company to

PUBLIC NOTICE

PUBLIC NOTICE

Be it known to all that my clients Sh. Naval Chhabra S/o Late Sh. Kundan Lal Chhabra & his wife Smt. Suman Chhabra W/o Sh. Naval Chhabra R/o S-175, Greater Kailash Part-I, Delhi-110048 have severed all their relations and disowned & disassociated their son namely Sh. Ankur Chhabra, his wife Mrs. Karishma Chhabra & Grand daughter baby Arshika Chhabra from their all movable and immovable properties as they are out of control of my clients. Any body dealing with them shall be doing so at his own cost, risk and consequences. My clients shall not be responsible for the act and conduct in any manner whatsoever.
Shashi Kant (Advocate)
Ch. No. D-209, Karkardooma Court, Delhi-32

PUBLIC NOTICE

Public at large are hereby informed that my client Smt. Kavita W/o Sh. Chandan Pal R/o H. No. 2/3D, Sector-2, Gola Market, DZ Area, New Delhi, GPO New Delhi-110001, Purchasing a Property from Late Mittal & Harish Bhatia and A/S also associated with selling a Lot from Smt. Sush Housing Finance Limited against said property i.e. Second Floor of Back Side, Built up Property bearing No. XIV/48, area 85.54 sq. yds. Out of area 100.332 sq. mtrs. Situated at Shora Kothi, Pahar Ganj, New Delhi. Initially said property is owned by Mr. Ram Nath & Mr. Som Nath Vids Will dt. 21.09.1958, after that death of Mrs. Ganeshi Devi, Mr. Pala Ram Mehta (son of late. Ganeshi Devi) (granddaughter of L. Ganeshi Devi & Pala Ram Mehta), Som Nath Mehta, Ram Nath Mehta, Rita Mehta, Sanjeev Mehta & Mr. Kurud Mehta, Mr. Praduman Mehta & Mr. Bisham Mehta as the only legal heirs; And Last Document i.e. a Original Will dated 21.09.1958 executed by Mrs. Ganeshi Devi in favour of Mr. Ram Nath & Mr. Som Nath, Original Sale Deed (Regd. as Doc No.4131) dated 14.12.1959 executed in favour of Mrs. Ganeshi Devi, c. Original Death Certificate of Mrs. Ganeshi Devi, d. Original Death Certificate of Mr. Pala Ram Mehta, e. Original Death Certificate of Mrs. Raj Rani alias Ram Pyari (granddaughter of Late Ganeshi Devi & Pala Ram Mehta), f. Original Death Certificate & SMC of Mr. Som Nath Mehta (son of late. Ganeshi Devi & Pala Ram Mehta) & his wife, g. Original Death Certificate & SMC of Mr. Ram Nath Mehta (son of late. Ganeshi Devi & Pala Ram Mehta) & his wife, h. Original Death Certificate of Mrs. Rita Mehta (daughter of Late. Som Nath Mehta), i. Original Death Certificate of Mr. Sanjeev Mehta (husband of Late. Rita Mehta), j. Original SMC issued by SDM of Mr. Kurud Mehta, Mr. Praduman Mehta & Mr. Bisham Mehta stating that all are only legal heirs of Mrs. Rita Mehta & Mrs. Sanjeev Mehta. This document has been lost somewhere by my client for that Smt. Kavita Filed e-FIR with Application/LR No. 30/1186/2023 on dt. 01.04.2023 at Delhi Police, and is not traceable. If any Person Found the same, Kindly return it at the address mentioned below and/or Sh. Late Mittal & Sh. Harish Bhatia being the owner by virtue of Three Deeds i.e. 1. Sale Deed dt. 29.09.2021 (40% undivided share), 2. Sale Deed dt. 27.12.2021 (40% undivided share) & 3. Sale Deed dt. 21.01.2022 (20% undivided share) No. 884 (10% undivided share). Hereafter referred to as "said property" The Papers regarding this property submitted to Sush Housing Finance Limited, & any person who has got rights, interest, title, claim, encumbrances, charges of any nature whatsoever in respect of the said property or any part thereof, can send their objections with their documentary evidence at below address in 15 days from the date of publication of this notice, failing which, it shall be presumed that the said Property is entirely free from all such claims, interest, charges, encumbrances etc. Shashi Virmani (Advocate)
Add: G-721, Karkardooma Court, Delhi
Mob: 9895555407, 9945343903

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Vedanta has \$3 bn obligations in current

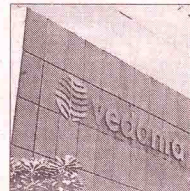
PRESS TRUST OF INDIA
New Delhi, April 3

BILLIONAIRE ANIL AGARWAL'S Vedanta Resources has debt servicing obligations of about \$3 billion, including interest, in the current fiscal, S&P Global Ratings said on Monday, estimating that the natural resources company will likely have enough liquidity until December 2023.

In a statement, S&P said Vedanta is close to securing about \$1 billion of funding at one of its operating companies.

"The India-based natural resource company has debt servicing obligations of about \$3 billion, including interest and intercompany loans," it said. "It will have at least another \$1 billion obligations that require funding until 'March 2024.'" Vedanta Resources is the parent company of Mumbai-listed

EYEING ENOUGH LIQUIDITY



■ S&P said to securitise of funding operating

■ Vedant ing are als capacity t subsidiary

Vedanta that declared a fifth interim dividend for 2022-23 fiscal last month.

"The rating on Vedanta Resources reflects our expectation that it will secure additional funds to support liquidity beyond December 2023," S&P said.

"The company is discussing with banks and investors on multiple funding options for at least another \$2 billion." Suc-

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Sd/-
Jalesh Kumar Grover
Resolution Professional
In the Matter of M/s Delcay Cables Private Limited
Regn No. IBB/I/PA-001/PP-P00200/2017-2018/10390
Email: For Correspondence-
cirdelcaycables@gmail.com; cirdelcay@gmail.com
Date: 03.04.2023
Place: Chandigarh
Email: Regd. With IBB: jk.grover27@gmail.com
Mobile: +916283-281078

यूको बैंक
(भारत सरकार का उपकार)



UCO
(A Govt. of India Bank)

BRANCH OFFICE: SUPREME COURT, POSSESSION NOTICE (For Immovable Property) (Appendix)

Whereas, the undersigned being the authorized officer of the UCO Bank, Supreme Court Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest exercise of powers conferred under section 13(12) read with (Rule 3) of the Security Interest issued a Demand Notice Dated 10-01-2023 calling upon the Borrower: SHRI MAHENT MANJU SHARMA, to repay the amount mentioned in the notice being Rs.31,88,568.38 (Ru Eight Thousand Five Hundred Sixty Eight and Paise Thirty Eight Only) within 60 days said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower that the undersigned has taken possession of the property described herein below "in him/her under Sub - Sec. (4) of Section 13 of the said Act read with rule 8 of the Security Interest this 01st Day of April of the Year 2023.

The borrower in particular and the public in general is hereby cautioned not to deal with the

ਕਿ ਆਨਲਾਈਨ ਸੇਵਾਵਾਂ ਸਿਸਟਮ ਵਿਚ ਪਾਦਰਗਤਾ ਲਿਆ ਕੇ ਆਮ ਆਦਮੀ ਨੂੰ ਸਮਰੱਥ ਬਣਾ ਕੇ ਰੱਖੀਏ ਅਤੇ ਇਸ ਨਾਲ ਸਮਾਜ ਦੇ ਕਮਜ਼ੋਰ ਵਰਗ ਸਮਰੱਥ ਨੀਆਂ ਵੱਖ-ਵੱਖ ਲੋਕ ਆਲੀਸ਼ਾਨੀ ਨੀਤੀਆਂ ਤੇ ਸਹੀਆਂ ਘਟਾਉਣ ਤੇ ਕੰਟਰੋਲ ਕਰਨ ਲਈ ਭੁਕਵੇਂ ਉਪਰਾਲੇ ਕਰਨ ਵਾਲੀਏ ਹਨ। ਉਨ੍ਹਾਂ ਨੇ ਸੇਵਾ ਕੇਂਦਰਾਂ 'ਚ ਸੇਵਾਵਾਂ ਵਿਚ ਦੇਰੀ ਨੂੰ ਬਿਲਕੁਲ ਖ਼ਤਮ ਕਰਨ ਲਈ ਲੋੜੀਂਦੇ ਯਤਨ ਕਰਨ ਦੇ ਸੁਝਾਅ ਵੀ ਦਿੱਤੇ।